

By Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-314/1993/2397/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Imtiaz Ali,
Special Judge, CBI, Assam,
Additional Court No. 2, Chandmari, Guwahati-3,

Dated Guwahati, the 6th May, 2019.

Sub:- Earned Leave .

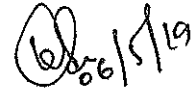
Ref:- Your letter No.SPL/CBI/Addl-II/125-2018/264, dated 02.05.2019.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted 12 (twelve) days of Earned Leave w.e.f 13.05.2019 to 24.05.2019, (prefixing 11th & 12th May and suffixing 25th & 26th May being holidays), subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E).

Further, you have been allowed to hand over the charge of your Court & Office to the learned Special Judge, CBI, Assam, Additional Court No. 1, Chandmari, Guwahati-3 and in her absence, to the special Judge, CBI, Assam, Addl. Court No. 3, Chandmari, Guwahati- 3 before proceeding on leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-314/1993/2398-A, dated 06'05'19

Copy to :

1.The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

2. The Systems Analyst, Gauhati High Court, Guwahati.

Sd/-

JT. REGISTRAR (VIGILANCE)